

Jute Workers' strike

830. SHRI NIREN GHOSH: Will the Minister of COMMERCE be pleased to state:

(a) whether Government's attention has been drawn to the one-day token strike by the jute workers on the 24th September, 1974 in protest against the non-fulfilment of the terms of the recent tripartite agreement; and

(b) if so, what steps have been taken by Government to implement the terms of the tripartite agreement?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) Yes, Sir.

(b) The Government of West Bengal and the Labour Ministry are seized of the matter.

Smugglers in Gujarat State

831. SHRI M. KADERSHAH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the former Finance Minister of Gujarat, Shri Amul Desai, forwarded a list of more than 150 smugglers including seven M.L.As. of that State to the Central Government for necessary action a year back;

(b) if so, whether all the persons named and referred to by the former Minister have since been detained; and

(c) if not the reasons therefor?

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): (a) No such a list of more than 150 smugglers including 7 M.L.As. appears to have been received by Central Government from Shri Amul Desai, former Finance Minister of Gujarat State.

(b) and (c) Do not arise in view of reply to part (a) above.

तस्करों को राजनैतिक संरक्षण की जांच

832. श्री ओईम् प्रकाश त्यागी : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार आंतरिक सुरक्षा बनाए रखना अधिनियम के अंतर्गत तजरबन्द तस्करों द्वारा किए गए दावों तथा ऐसे तस्करों को राजनैतिक संरक्षण प्रदान करने वाले राजनीतियों के मामलों की जांच के लिए एक आयोग नियुक्त करने का विचार रखती है ;

(ख) यदि हां, तो यह आयोग कब तक नियुक्त किया जाएगा ; और

(ग) यदि उपरोक्त भाग (ख) का उत्तर "ना" हो तो इसके क्या कारण हैं ?

†[Probe into political patronage to smugglers]

832. SHRI OMPRAKASH TYAGI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to appoint a Commission for conducting a probe into the claims made by the smugglers detained under the Maintenance of Internal Security Act and also into the affairs of the politicians providing political patronage to such smugglers;

(b) if so, by when this Commission is likely to be appointed; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?]

वित्त मंत्री (श्री सी० मुबह्मद) : (क) से (ग) जी नहीं । विशेष आयोग नियुक्त करने की कोई आवश्यकता नहीं है । यदि कोई ऐसी बात नोटिस में आयी कि कोई व्यक्ति तस्करि-संबंधी गतिविधियों में अंतर्ग्रस्त है, तो सामान्य प्रवर्तन एजेंसियों द्वारा मामले की जांच की जायेगी ।